

**GOVERNMENT OF INDIA  
MINISTRY OF POWER  
LOK SABHA  
UNSTARRED QUESTION NO.360  
ANSWERED ON 03.02.2022**

**INSTALLATION OF FGD EQUIPMENT**

**360. SHRIMATI KANIMOZHI KARUNANIDHI:  
SHRI RAVIKUMAR D.:**

**Will the Minister of POWER  
be pleased to state:**

- (a) the details of the coal based thermal power plants which are fitted with Flue Gas Desulphurisation (FGD) equipment, State-wise;**
- (b) the steps taken by the Government to implement and install the FGD equipment in the coal based thermal power plants across the country;**
- (c) whether the Government has taken any proactive measures to ensure the completion of the set targets for the installation of FDGs at various thermal plants;**
- (d) if so, the details thereof; and**
- (e) the details of the funds allocated for the installation of such equipment and infrastructure by the Governments, State-wise including Tamil Nadu?**

**A N S W E R**

**THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY**

**(SHRI R.K. SINGH)**

**(a) to (d) : Coal based Thermal Power Plants (TPPs) are required to comply with emission norms including sulphur dioxide (SO<sub>2</sub>) emissions norms, notified by Ministry of Environment, Forest and Climate Change (MoEF&CC) and directions given by the Central Pollution Control Board (CPCB). Installation of Flue Gas Desulphurisation (FGD) is one of the technologies chosen by the TPPs to comply with the sulphur dioxide norms of MoEF&CC. The details of coal based TPPs which are fitted with FGD equipment are given at Annexure.**

**As per the revised Notification issued by MoEF&CC on 31.03.2021, a Task force has been constituted by Central Pollution Control Board (CPCB) comprising of representative from MoEF&CC, Ministry of Power, Central Electricity Authority and CPCB to categorize Thermal Power Plants in three categories to comply with new**

**emission norms as follows:**

<b>Category and Description</b>	<b>Timelines for compliance</b>	<b>Environment Compensation (Rs. per unit electricity generated) for non-compliance beyond timelines</b>		
		<b>0-180 days</b>	<b>181-365 days</b>	<b>366 days &amp; beyond</b>
<b>Category A - Within 10 km radius of National Capital Region (NCR) or cities having million plus population as per 2011 census of India</b>	<b>Upto 31.12.2022</b>	<b>0.10</b>	<b>0.15</b>	<b>0.20</b>
<b>Category B - Within 10 km radius of critically polluted areas or Non-Attainment cities as defined by CPCB</b>	<b>Upto 31.12.2023</b>	<b>0.07</b>	<b>0.10</b>	<b>0.15</b>
<b>Category C- Other than those included in Category A and B</b>	<b>Upto 31.12.2024</b>	<b>0.05</b>	<b>0.075</b>	<b>0.10</b>

**The aforementioned categorization by Task Force has been finalized by the Task Force on 13.12.2021.**

**(e) : Government has not allocated any funds for the installation of FGD by the TPPs. However, directions have been issued to Central Electricity Regulatory Commission (CERC) under Section 107 of the Electricity Act 2003 to allow pass through of the additional capital and operational cost incurred by the TPPs due to implementation of new environmental norms by MoEF&CC. Ministry of Power vide letter dated 30.07.2021 has further issued necessary directions to CERC that the impact of Operating cost incurred in the implementation of new Environmental Norms shall not be considered for Merit Order Despatch of coal based Thermal Power Stations till the time as mentioned in MoEF&CC Notification dated 31.03.2021.**

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**ANNEXURE****ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 360 ANSWERED IN THE LOK SABHA ON 03.02.2022**

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<b>The details of coal based TPPs where FGD has been installed</b>						
<b>Sl. No.</b>	<b>State</b>	<b>Sector</b>	<b>Organisation</b>	<b>Name of Project</b>	<b>Unit No.</b>	<b>Total Capacity (MW)</b>
<b>1</b>	<b>Haryana</b>	<b>Private</b>	<b>JhPL (HR)</b>	<b>MAHATMA GANDHI TPS</b>	<b>1</b>	<b>660.00</b>
<b>2</b>	<b>Haryana</b>	<b>Private</b>	<b>JhPL (HR)</b>	<b>MAHATMA GANDHI TPS</b>	<b>2</b>	<b>660.00</b>
<b>3</b>	<b>Uttar Pradesh</b>	<b>Central</b>	<b>NTPC</b>	<b>DADRI (NCTPP)</b>	<b>1</b>	<b>210.00</b>
<b>4</b>	<b>Uttar Pradesh</b>	<b>Central</b>	<b>NTPC</b>	<b>DADRI (NCTPP)</b>	<b>2</b>	<b>210.00</b>
<b>5</b>	<b>Uttar Pradesh</b>	<b>Central</b>	<b>NTPC</b>	<b>DADRI (NCTPP)</b>	<b>3</b>	<b>210.00</b>
<b>6</b>	<b>Uttar Pradesh</b>	<b>Central</b>	<b>NTPC</b>	<b>DADRI (NCTPP)</b>	<b>4</b>	<b>210.00</b>
<b>7</b>	<b>Tamil Nadu</b>	<b>Private</b>	<b>ITPCL</b>	<b>ITPCL TPP</b>	<b>1</b>	<b>600.00</b>
<b>8</b>	<b>Tamil Nadu</b>	<b>Private</b>	<b>ITPCL</b>	<b>ITPCL TPP</b>	<b>2</b>	<b>600.00</b>
<b>9</b>	<b>Gujarat</b>	<b>Private</b>	<b>APL</b>	<b>MUNDRA TPS</b>	<b>7</b>	<b>660.00</b>
<b>10</b>	<b>Gujarat</b>	<b>Private</b>	<b>APL</b>	<b>MUNDRA TPS</b>	<b>8</b>	<b>660.00</b>
<b>11</b>	<b>Gujarat</b>	<b>Private</b>	<b>APL</b>	<b>MUNDRA TPS</b>	<b>9</b>	<b>660.00</b>
<b>12</b>	<b>Madhya Pradesh</b>	<b>Central</b>	<b>NTPC</b>	<b>VINDHYACHAL STPS</b>	<b>13</b>	<b>500.00</b>
<b>13</b>	<b>Maharashtra</b>	<b>Private</b>	<b>JSWEL</b>	<b>JSW RATNAGIRI TPP</b>	<b>1</b>	<b>300.00</b>
<b>14</b>	<b>Maharashtra</b>	<b>Private</b>	<b>JSWEL</b>	<b>JSW RATNAGIRI TPP</b>	<b>2</b>	<b>300.00</b>
<b>15</b>	<b>Maharashtra</b>	<b>Private</b>	<b>JSWEL</b>	<b>JSW RATNAGIRI TPP</b>	<b>3</b>	<b>300.00</b>
<b>16</b>	<b>Maharashtra</b>	<b>Private</b>	<b>JSWEL</b>	<b>JSW RATNAGIRI TPP</b>	<b>4</b>	<b>300.00</b>
<b>17</b>	<b>Maharashtra</b>	<b>Private</b>	<b>RIL (DAHANU)</b>	<b>DAHANU TPS</b>	<b>1</b>	<b>250.00</b>
<b>18</b>	<b>Maharashtra</b>	<b>Private</b>	<b>RIL (DAHANU)</b>	<b>DAHANU TPS</b>	<b>2</b>	<b>250.00</b>
<b>19</b>	<b>Maharashtra</b>	<b>Private</b>	<b>TATA PCL</b>	<b>TROMBAY TPS</b>	<b>5</b>	<b>500.00</b>
<b>20</b>	<b>Maharashtra</b>	<b>Private</b>	<b>TATA PCL</b>	<b>TROMBAY TPS</b>	<b>8</b>	<b>250.00</b>
				<b>Total Units and capacity</b>	<b>20</b>	<b>8290.00</b>

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